

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NOS. 35 & 30 OF 2014**

**Dated : 1<sup>st</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 35 of 2014**

**In the matter of:**

**Punjab State Power Corporation Ltd. ....Appellant(s)  
Versus  
M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): : Mr. Varun Pathak for PTC  
Mr. Tarun Johri for R-1  
Ms. Shikha Ohri for PSERC**

**Appeal No. 30 of 2014 &  
I.A.No. 47 of 2014**

**M/s Everest Power Pvt. Ltd. ... Appellant(s)  
Versus  
Punjab State Electricity Regulatory  
Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Tarun Johri  
Counsel for the Respondent(s): : Mr. Varun Pathak for PTC  
Ms. Shikha Ohri for R.1  
Mr. Anand K. Ganesan  
Ms. Mandakini Ghosh  
for PSPCL**

**ORDER**

We have heard the learned counsel for the parties. They are directed to file their respective Written Submissions on or before 06.08.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **06.08.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/kt